



2026:DHC:7379



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010152062026

+ **O.M.P.(I) (COMM.) 158/2026**

DR MAHESH Y REDDY

.....Petitioner

Through: Mr. Ritesh K. Adv.

versus

KEVIN MARCUS WILLIAM GOVINDER SINGH

OLLAUSSON

.....Respondent

Through: Mr. Tamradawaj Sharma, Adv.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

01.09.2026

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I.A. 23891/2026

1. The present application has been filed to seek leave of this Court to convert the underlying Section 9 petition into an application under Section 17 of the Arbitration and Conciliation Act of 1996, in view of the order of the Hon'ble Supreme Court dated 17.08.2026, whereby learned Arbitrator has been appointed for the resolution of the present dispute.

2. For the reasons stated in the application and in absence of any objection from the other side, the present application is allowed.

3. Accordingly, the present petition shall stand converted as an application under Section 17 of the Act, and the same shall be decided by the learned Sole Arbitrator upon entering into the reference.



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4. Accordingly, the application is disposed of.

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5. In view of the aforesaid, the petition along with pending application(s), if any, also stands disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 1, 2026/at